

ITEM NO.28

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).3062/2023

(Arising out of impugned judgment and order dated 11-11-2022 in CRLA No.948/2014 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

S.S. PANDEY @ SHYAM SHANKAR PANDEY

Petitioner(s)

VERSUS

STATE THROUGH C.B.I./ACB LUCKNOW

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 20-03-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. V.K. Shukla, Sr. Adv.
Ms. Parul Shukla, AOR
Ms. Shreya Bhojnagarwala, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Mr. V.K. Shukla, learned Senior Counsel would submit that the conviction under Prevention of corruption Act 1988 is based only on the basis of the recovery but the demand of bribe has not been proved by the prosecution.

Issue notice.

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR